

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Prevention of Custodial Torture Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, I move for leave to introduce the prevention of custodial torture Bill, 2024, in true spirit of the Constitution under Article 21 for right to life and personal liberty.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

### **The Prevention of Custodial Torture Bill, 2024**

SHRI MANOJ KUMAR JHA (Bihar): Madam, I to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

*The question was put and the motion was adopted.*

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (Amendment of Articles 124 and 216). Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, the Bill pertains to the Constitution (Amendment) Bill, 2024, to amend Articles 124 and 216, whereby, I propose for representation of SCs, STs and OBCs in higher judiciary which remains unrepresented so far.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Shri Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

### **The Constitution (Amendment) Bill, 2024 (amendment of articles 124 And 216)**

SHRI MANOJ KUMAR JHA (Bihar): Madam, I move for leave to introduce a Bill further to amend the Constitution of India.